

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARED QUESTION NO. 4515
TO BE ANSWERED ON MARCH 27, 2025
LEASING OF DELHI GOLF CLUB**

NO. 4515. SHRI MATHESWARAN V S:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the total amount received by the Land and Development Office for leasing the 170 acre land to Delhi Golf Club;**
- (b) the reasons for not increasing the lease rate by the Government in accordance with the market rates;**
- (c) the list of members to whom the membership was granted on 'out of turn' basis from 2010 to till date by the Government; and**
- (d) the methodology adopted by the Government to grant membership on 'out of turn' basis along with the amount of fees charged for the membership?**

ANSWER

**THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI TOKHAN SAHU)**

(a) to (d) : Delhi Golf Club was established as a municipal course in the early 1930s and was earlier known as Lodhi Golf Club. The lease of the land allotted earlier has been extended from time to time. The last lease renewal for an area of 179 acres to The Delhi Golf Club was done on 19th July, 2012. The amount received by way of ground rent, etc. from 2012 to date is Rs. 15,54,27,740/-. Land rates operated by L&DO are linked to market value and are the basis for determining lease rates for various uses including clubs. The latest revision for Delhi Golf Club was done with effect from 01.01.2011. The Delhi Golf Club manages its own affairs as per its Memorandum of Association/ Articles of Association etc. and also grants memberships under the same.
